NOTICE FOR ASSIGNMENT/ TRANSFER OF ASSETS OF INDIANROOTS SHOPPING LIMITED (FORMERLY KNOWN AS NDTV ETHNIC RETAIL LTD.) (IN LIQUIDATION)
(CIN U74900DL2013PLC248812)
(Assignment under Insolvency and Bankruptcy Code, 2016)

The assets of the Corporate Debtor are being offered for assignment on **"AS IS WHERE IS, AS IS WHAT IS, WHATEVER THERE IS AND WITHOUT RECOURSE BASIS".**

Offers are invited from investors for assignment/ transfer of Not Readily Realizable Assets, under regulation 37A of IBBI Liquidation Process Regulations, 2016.

The details of the assets offered for the assignment are as under:

1. Assignment of all rights and interests, including the right of litigation, for applications filed under sections 43 and 66 of I & B Code, before Hon'ble NCLT, Bench- III, New Delhi.

Interested parties may submit their offers to the undersigned Liquidator, latest by 25/10/2022. The assignment will be subject to the provisions of I & B Code, the regulations made thereunder, and the Process Information Document.

Interested parties are requested to visit the office of the undersigned Liquidator with prior intimation, with their financial offer in writing at the address given below from 05/10/2022 to 21/10/2022 (between Monday to Friday and within working hrs. i.e., 11:00 AM to 04:00 PM).
For any clarification, **please write to isl.liquidator@gmail.com.**

Sd/-
Mr. Ashok Kumar
Liquidator - Indianroots Shopping Limited
Reg. No. IBBI/IPA-001/IP-P00847/2017-2018/11430
Reg. Address: Garg Ashok & Company,
Place: Delhi A-263/1, First Floor, Derawal Nagar, Delhi - 110009
Date: 04.10.2022 Email: isl.liquidator@gmail.com Phone No. 931-250-3219

HDFC BANK We understand your world

5th Floor, Ansal Classique Tower, Plot No 1, J Block Community Centre, Rajouri Garden , New Delhi -110027

POSSESSION NOTICE (for immovable property) [rule 8(1)]

Whereas, The undersigned being authorized officer of HDFC BANK LIMITED having its Registered Office at Rank House, Rampati Rapat Marg, Lower Parel, Mumbai – 400 013 and having one of its office/Regional office at 5th Floor, Ansal Classique Tower, Plot No 1, J Block Community Centre, Rajouri Garden, New Delhi -110027 under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3, of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice on **15-07-2022** u/s 13(2) of the captioned Act, calling upon the Borrower **M/s Pahuja and Co**, Regd. Office at: Shop No 10,Near Madurmal School, Sadar Bazar, Gurugram, Haryana-122001; Mr. Om Prakash Pahuja S/o Late. Daulat Ram Pahuja (Proprietor/Mortgagor/Guarantor) R/o. House No. 301, Street No.5,Near- Lady Florence School, Madanpuri, Farrukhnagar, Gurugram, Haryana-122001 ; Mr. Ankur Pahuja S/o Om Prakash Pahuja (Guarantor), R/o. House No. 301, Street No.5, Near- Lady Florence School, Madanpuri, Farrukhnagar, Gurugram, Haryana-122001, to repay the amount mentioned in the notice being **Rs.1,56,07,800.05/- (Rupees One Crore Fifty Six Lakh Seven Thousand Eight Hundred and Paise five Only) as on 15.07.2022** together with interest thereon within 60 days from the date of receipt of the said notice.

The borrower, guarantor(s) and mortgagor(s) having failed to repay the amount, notice is hereby given to the borrower guarantor(s) and mortgagor(s) and the public in general that the undersigned being the Authorised Officer of HDFC Bank Limited has taken possession of the property described herein below in exercise of powers conferred on him under Section 13(4) of the said Act read with rule 8 of the said rule on this 30th day of September of the year 2022, Time 10.30 AM Onwards.

The borrower, guarantor(s) & mortgagor(s) in particular and the public in general is hereby cautioned not to deal with the below mentioned property and any dealings with the property will be subject to the charge of the HDFC Bank Limited for an amount mentioned above together with interest thereon. The Borrower/Guarantor(s)/Mortgagor(s) attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY

All the part and parcel of immovable residential house No. 301/21, Street No.5, Near Lady Florence School ,Madanpuri, Gurgaon, Haryana owned by Om Prakash Pahuja S/o Late. Daulat Ram Pahuja. Admeasuring- 100 Sq.yard., Covered area 600 Sq.feet,and **bounded as under: North:** Plot of Madan Mohan, **South:** Rasta, **East:** Self occupied, **West:** Plot of Khubiram

Date: 30/09/2022,
Time: 10.30 AM Onwards, Place: Gurugram **Sanjay Sharma, Authorised Officer, HDFC Bank Ltd.**

DEUTSCHE BANK AG

Appendix IV [Rule 8 (1)] POSSESSION NOTICE

Whereas, the undersigned being the authorized officer of Deutsche Bank AG, India ("Bank") under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(12) read with rule 9 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated **19.05.2022** calling upon the **M/s. Trade Links ("Borrower"), Mr. Vijay Kakar, Mr. Sarvesh Kakar, KPS Trading & Ms. Poonam Kakar ("Co-Borrowers),** to repay the outstanding amount as mentioned in the notice being **Rs. 2,50,15,944.15 (Rupees Two Crore Fifty Lakhs Fifteen Thousand Nine Hundred Forty Four And Paisa Fifteen Only),** within 60 days from the date of receipt of the said notice.

The Borrower having failed to repay the amount, notice is hereby given to the Borrower and the public in general that the undersigned has taken symbolic possession of the property described herein below in exercise of the powers conferred on him/her under Section 13(4) of the said act read with rule 9 of the said act on this **3rd Day of October of the year 2022.**

The Borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Bank for an amount of **Rs. 2,50,15,944.15 (Rupees Two Crore Fifty Lakhs Fifteen Thousand Nine Hundred Forty Four And Paisa Fifteen Only), and interest thereon.**

Description of the Immovable Property

All that the self-contained Residential property being :- House No 154 Second Floor With Roof Right Harsh Vihar Pitampura Delhi-110034 built on land measuring – 200 Sq. Yds. Which is butted and bounded as follows: **On The North By:** Plot No.-153, **On The South By:** Plot No.-155, **On The East By:** Plot No.-147, **On The West By:** 3- Ft. Road.

Vishal Charan
Authorized Officer,
Deutsche Bank A.G.

Date: 4th October, 2022
Place: Delhi

SCHEDULE I
FORM A

PUBLIC ANNOUCEMENT

[Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017]

FOR THE ATTENTION OF THE STAKEHOLDERS OF "ELEMENTION HEALTH & SPORT PVT LTD"

1	NAME OF CORPORATE PERSON	ELEMENTION HEALTH & SPORT PRIVATE LIMITED
2	DATE OF INCORPORATION OF CORPORATE PERSON	04.01.2006
3	AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED/REGISTERED	REGISTRAR OF COMPANIES (ROC), NCT OF DELHI AND HARYANA
4	CORPORATE IDENTIFICATION NUMBER OF CORPORATE PERSON	U74899DL2006PTC144457
5	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	#23, ANAND LOK, NEW DELHI-110029
6	LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	03.10.2022
7	NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	VISHAWJEET GUPTA #51, AGARSH ENCLAVE, DHAKOLI, NEAR ZIRAKPUR, DISTT. MOHALI (PUNJAB)-140603 E-mail ID : vishawjeetgupta@gmail.com +91-98152 84474 (M) IP REGD. No. - IBBI/IPA-002/IP-N00215/2017-18/10667
8	LAST DATE FOR SUBMISSION OF CLAIMS	02.11.2022

Notice is hereby given that the **'ELEMENTION HEALTH & SPORT PVT LTD'** has commenced voluntary liquidation on 03.10.2022.

The stakeholders of **"ELEMENTION HEALTH & SPORT PVT LTD"** are hereby called upon to submit a proof of their claims, on or before 02.11.2022, to the liquidator at the address mentioned against item 7.

The financial creditors, shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.
Submission of false or misleading proofs of claims shall attract penalties.

Sd/-
Date: 04.10.2022 **NAME OF THE LIQUIDATOR:**
Place: DHAKOLI, DISTT. MOHALI (PUNJAB) **(VISHAWJEET GUPTA)**

IndiaShelter Home Cap Over The Loan

INDIA SHELTER FINANCE CORPORATION LTD.

CORRIGENDUM

Refer to our **POSSESSION NOTICE FOR IMMOVABLE PROPERTY** published in **Financial Express (Eng.) and Jansatta (Hindi) Delhi & NCR editions** dated **1/10/2022** for the Name of the Borrower/Guarantor Mrs. Kiran Banga Loan NO : HL26CHLONS000050003238, Mrs. Asha Loan No : CHL100003003, Mrs. Sumitra Devi Loan No : LA26BLLONS000005008148, Mrs. Minati Pandey Loan No CLA100004916 & LA26CLLONS000005027127, Mrs. Mamta Loan No CHL100002928 & HL26CHLONS000005027126 , the Branch Address **Should be READ AS : 59, D1/D2, CIVIL LINES SECOND FLOOR, ABOVE DATA SHOWROOM RUDRAPUR,** and in Jansatta Physical Possession **should be read as SYMBOLIC POSSESSION.** Rest of the notice will remain same.

PLACE: Uttaranchal, (AUTHORIZED OFFICER)
DATE: 04/10/2022 INDIA SHELTER FINANCE CORPORATION LTD

TATA CAPITAL FINANCIAL SERVICES LIMITED
Regd. Office: 11th Floor, Tower A, Peninsula Business Park, Ganpatrao Kadam Marg, Lower Parel, Mumbai-400013.
CIN No. U67190MH2008PLC187552

DEMAND NOTICE

Under Section 13 (2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("Act") read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 ("Rules").

To,
1. **NELCO ELECTRICAL PVT. LTD.,** Through its Director
A-10/5A, Site -3, Meerut Road Industrial Area, Ghaziabad – 201003 (UP)
Also at: House No - 14/153, Raj Nagar, Ghaziabad – 20100, Mob.: 9654403848
2. **MR. VINOD CHAND GUPTA & MRS. SAVITA GUPTA** W/o Mr. Vinod Gupta
House No. 14/153, Raj Nagar, Ghaziabad – 201002, Mob.: 9654403848
Also At: House No. 499 Shree Nagar – 2, Railway Road, Hapur Uttar Pradesh - 245101
3. **MR. NITESH GUPTA** S/o Mr. Vinod Chand Gupta & **MR. MANISH GUPTA**
House No. 14/153, Raj Nagar, Ghaziabad – 201002
4. **M/S. OM SAI RAM ENTERPRISES Through its Proprietor & M/S. NELCO TRADERS Through its Partner,** A-10/5A, Site -3 Meerut Road Industrial Area, Ghaziabad - 201003 (UP)

Dear Sir/Madam,

A sum of **Rs. 3,30,45,431 /- (Rupees Three Crore Thirty Lakh Forty Five Thousand Four Hundred Thirty One only)** is due to the Tata Capital Financial Services Ltd (hereinafter referred as "TCFSL") in Loan Account No. **Loan Account No. 21787515** restructured vide Loan Account No. **TCFLA03860000110668932** GECL Loan Account No. **TCFLG03590000110668932** Loan Account No. **21780519** restructured vide Loan Account No. **TCFLG03860000110638897** as on **28-09-2022** with interest under the Home Equity (LAP) loan granted to you by TCFSL on **14-05-2019.** In spite of our repeated requests, you have not paid any amount towards the amount outstanding in your account which has been classified as NPA on **03-08-2022.** As per RBI guidelines pursuant to your default in repaying TCFSL's dues, Myself, exercising the powers of the Authorized Officer of the Tata Capital Financial Services Ltd, in pursuance to the provisions of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 had issued a notice dt: **28.09.2022** under Section 13(2) of the aforementioned Act calling upon you to discharge the said debt amounting **Rs. 3,30,45,431 /-** with future interests and costs within 60 days of the notice, failing which the TCFSL shall exercise all or any of the rights detailed u/ Sec 13(4) of the above Act including enforcement of the security interest created by you in favour of the TCFSL over the property described below.

SCHEDULE – A

House No. 290, Built on land area measuring 654.44 sq. yards, out of Khasra No. 681/1, situated at Village Jatwada Kalan, Pargana Loni, Tehsil & District Ghaziabad, U.P.–201003

With a view to ensure efficacious service of the **Demand Notice dated 28-09-2022,** we are hereby effecting service of the said Notice vide the present publication. You are hereby called upon u/s 13(2) of the above Act to discharge the above-mentioned liability within 60 days of the date of notice failing which the TCFSL shall be exercising all or any of the rights U/ S 13(4) of the above Act. You are also put to notice that as per terms of Section 13(13) of the above Act, you shall not transfer by sale, lease or otherwise the aforesaid secured assets.

Date: 04/10/2022 **Sd/- Authorised Officer,**
Place: Ghaziabad **Tata Capital Financial Services Ltd.**

FORM G
INVITATION FOR EXPRESSION OF INTEREST
(Under Regulation 36A (1) of the Insolvency and Bankruptcy (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

RELEVANT PARTICULARS

1.	**Name of the corporate debtor along with PAN/CIN/LLP No.**	**JSSI HYDRAULICS PRIVATE LIMITED CIN : U74140DL2007PTC165420**
2.	Address of the registered office	C-1/B, Mansarover Garden, New Delhi-110015 IN
3.	URL of website	N.A.
4.	Details of place where majority of fixed assets are located	Plot 30, Sector 4B, HSIIDC Indl. Area, Bahadurgarh, Haryana-124507, India
5.	Installed capacity of main products/ services (As per information provided by the Ex-Management of the Corporate Debtor. Prospective Resolution applicants are requested to conduct their own due diligence)	**"Installed Capacity:** Hydraulic Cylinder: 60000 pcs HBT-Tubes : 160,000 pcs HPR/B-Rods : 198,000 pcs WMC : 200 pcs **Present Capacity utilisation:** 10 to 15 % due to lack of working Capital
6.	Quantity and value of main products/ services sold in last financial year	As per audited Balance Sheet as at 31.03.2020 - Rs 10,39,43,432/- As per provisional Balance Sheet as at 31.03.2021-Rs 3,78,12,590/-
7.	Number of employees/ workmen	Workmen: 20, Employees: 11
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Can be obtained by sending a mail at **cirp.jssihydraulics@gmail.com**
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at	Can be obtained by sending a mail at **cirp.jssihydraulics@gmail.com**
10.	Last date for receipt of expression of interest	**19/10/2022**
11.	Date of issue of provisional list of prospective resolution applicants	**29/10/2022**
12.	Last date for submission of objections to provisional list	**13/11/2022**
13.	Process email id to submit EOI	**cirp.jssihydraulics@gmail.com**

Sd/-
Debashis Nanda
Resolution Professional for JSSI Hydraulics Private Limited
Date : 04.10.2022 **Regn. No.:** IBBI/IPA-003/IP-N00040/2017-18/1031
Place: Delhi **Add.:** CS-14, Ansal Plaza, Vaishali, Ghaziabad-201010

FORM A
PUBLIC ANNOUNCEMENT
(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF GOLDILOCKS INDIA PRIVATE LIMITED

1.	**Name of Corporate Person**	**Goldilocks India Private Limited**
2.	Date of incorporation of Corporate Person	10th August 2015
3.	Authority under which Corporate Person is incorporated /registered	RoC-Delhi
4.	Corporate identity number / limited liability identity number of Corporate Person	U74999DL2015PTC283894
5.	Address of the registered Office and Principal office (if any) of Corporate Person	Surya Kiran Building 19, Kasturba Gandhi Marg, New Delhi- 110001 **Corporate Office** : Plot No.15, Institutional Area, Sector-32, Gurgaon, Haryana-122 001, India
6.	Liquidation commencement date of Corporate Person	30/09/2022
7.	Name, address, email address, telephone number and the registration number of the Liquidator	**Name: Jaswant Singh** **Reg. No:** IBBI/IPA-002/IP-N00372/2017-2018/11135 **Registered Address:** 70/15, 2nd Floor, Ashok Nagar, New Delhi - 110018 **Email Address:** csjaswantsingh@gmail.com **Correspondence Address:** 8/1, LGF, 8 Block , West Patel Nagar, New Delhi-110008 **Email Address:** cl.goldilocks@gmail.com **Cont. No.:** 8878666667
8.	Last date for submission of claims	**30th October 2022**

Notice is hereby given that the **Goldilocks India Private Limited** has commenced voluntary liquidation on **30th September 2022.**

The stakeholders of **Goldilocks India Private Limited** are hereby called upon to submit a proof of their claims, on or before **30th October 2022,** to the liquidator at the correspondence address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.
Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Jaswant Singh
Date: 03.10.2022 Liquidator, Goldilocks India Private Limited
Place: New Delhi **Reg. No.:** IBBI/IPA-002/IP-N00372/2017-2018/11135

Sale Notice
Moods Hospitality Pvt. Ltd.
(In Liquidation)
Reg. Off.: House No. 1A, Basement. Khirki Village, New Delhi- 110017 .
Liquidator: Akhil Goel
Liquidator Address: F-224-A, Laxmi Nagar, New Delhi - 110092
Email: akhilgoelca1982@gmail.com
Contact No.-9810569504
E-Auction
Sale of Assets under Insolvency and Bankruptcy Code, 2016
Date and Time of Auction:
10th October, 2022 from 11.00 a.m. to 5.00 p.m.
(With unlimited extension of 5 minutes each)

Sale of Assets and Properties owned by Moods Hospitality Private Limited. **(In Liquidation)** forming part of Liquidation Estate of Moods Hospitality Private Limited in possession of the Liquidator, **appointed by the Hon'ble National Company Law Tribunal, New Delhi vide' order dated September 27, 2019.** The sale of properties will be done by the undersigned through the e-auction platform https://incltauction.auctiontiger.net.

Lot no.	Description of the assets	Reserve Price	Earnest Money Deposit ("EMD")	Bid Increment Amount
1.	Trade Mark and Brand Name of "YO CHINA"	Rs. 205 Lacs	Rs. 41 Lacs	Rs. 2 Lacs
2	Motor Bikes and Computer	Rs. 1.09 lakh	Rs. 0.11 Lacs	Rs. 2000/-

Terms and Condition of the E-auction are as under
1. E- Auction will be conducted on "AS IS WHERE IS", "AS IS WHAT IS" and "WHATEVER THERE IS BASIS" through approved service provider M/S e-procurement Technologies Limited (Auction Tiger).
2. The Complete E-Auction process document containing details of the Assets, online e- auction Bid Form, Declaration and Undertaking Form, General Terms and Conditions of online auction sale are available on website https://incltauction.auctiontiger.net. Contact: **Mr.Praveenkumar Thevar at +91-9727778828 / 079 35022145/149/182 E-mail : praveen.thevar@auctiontiger.net / nclt@auctiontiger.net**

Akhil Goel
Liquidator
Date: 2/10/2022
Place: New Delhi **IBBI/IPA-001/IP-P00660/2017-18/11134**

PEGASUS

PEGASUS ASSETS RECONSTRUCTION PRIVATE LIMITED
55-56, 5th Floor, Free Press House, Nariman Point, Mumbai-400 021, Tel: 91-2261884700

POSSESSION NOTICE [RULES 8 (1)] (For Immovable Property)

Whereas Pursuant to the Demand Notice dated **15/05/2021** issued by Authorised Officer of RBL Bank u/s. 13 (2) of The Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (SARFAESI Act) calling upon the **borrower/ co-borrower / Mortgagor(1) M/s Sir John Bakeries India Pvt. Ltd.(Through its Director Mr. Abhishek Kumar-Borrower), (2) Mr. Abhishek Kumar (Director / Co-borrower) (3) Mr. Sameer Sohni (Co-borrower) and (4) Mrs. Sumitra Sohni (Co-borrower) to repay the amount mentioned in the notice being Rs. 1,13,99,876.02/- (Rupees One Crore Thirteen Lacs Ninety-Nine Thousand Eight Hundred Seventy-Six and Two Paisa Only) as on 12.05.2021,** together with further interest, costs, charges and expenses thereon, within 60 days from the date of receipt of the said notice.

The dues of the said borrower along with underlying security interest was assigned in favor of **Pegasus Assets Reconstruction Pvt. Ltd. acting in its capacity as Trustee of Pegasus Group Thirty-Nine Trust Two(Pegasus)** by RBL Bank Ltd vide Assignment Agreement dated 30/09/2021 under the provisions of SARFAESI Act.

The borrower/co-borrower/mortgagor, i.e., **(1) M/s Sir John Bakeries India Pvt. Ltd. (Through its Director Mr. Abhishek Kumar-Borrower), (2) Mr. Abhishek Kumar (Director/Co-borrower) (3) Mr. Sameer Sohni (Co-borrower) and (4) Mrs. Sumitra Sohni (Co-borrower)** having failed to repay the amount, notice is hereby given to the borrowers and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under Section 13 (4) of the said Act, read with Rule 8 of the Security Interest Enforcement Rules, 2002 **on this 30/09/2022.**

The borrower/co-borrower/mortgagor attention invited to provision of sub-section (8) of section 13 of SARFAESI Act, in respect of time available to redeem secured assets.

Description of immovable property

All that piece and parcel of "Apartment No. A/1305, 13th Floor,super area measuring 200.66sq. mtrs. (2160 sq.ft.) inTower-A, situated in the Group Housing Complex Known as Saya Z (Saya Zenith) situated at Plot No. GH-11 & Pl. 10, Ahinsa Khand-II, Indirapuram, Ghaziabad, U.P.", together with all buildings, constructions, superstructures, fixtures and fittings now existing thereon and which may hereinafter be constructed, affixed thereto together all rights and easements appurtenant thereto.

Place: Ghaziabad (U.P) Authorised Officer
Date: 30/09/2022 **Pegasus Assets Reconstruction Private Limited**
(Acting in its capacity as the Trustee of Pegasus Group Thirty-Nine Trust Two)

CLIX HOUSING FINANCE LIMITED

POSSESSION NOTICE
[(Appendix IV) Rule 8(1)]

Whereas the Authorized Officer of **Clix Housing Finance Ltd. (CLIX),** a Housing Finance Bank Company under the National Housing Bank Act, 1987 having its registered office 4th Floor, Kailash Building, Kasturba Gandhi Marg, Connaught Place, New Delhi-110001, under the provision of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) (hereinafter referred to as **"ACT"**) and in exercise of the powers conferred under Section 13 (2) of the Act read with Rule 3 of the Security Interest (Enforcement) Rule, 2002 issued a Demand Notice to the following (Borrower) & (Co-Borrower) to repay the amount mentioned in the notice along with the applicable interest and other charges within 60 days from the date of receipt of the said notice.

The Borrowers having failed to repay the amount, notice is hereby given to the Borrowers and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of Section 13 of Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on as per under mentioned date.

The Borrowers in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of CLIX and the applicable interest and other charges.

The attention of borrowers is invited to provisions of sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured asset.

Name and Address of Borrower / Co-Borrower:
1. Rajesh Mittal S/o Prahalad Mittal, **2. Megha Mittal** W/o Rajesh Mittal.
Both at: House No. 4, Prashant Vihar, Block-C, Second Floor, Delhi-110085
Date of Demand Notice : 24.05.2022
Amount of Demand Notice : Rs. 49,88,244.59 (Rupees Forty Nine Lakh Eighty Eight Thousand Two Hundred Forty Four And Paise Fifty Nine Only) as on 24.05.2022
Details of Properties : All that piece and parcel of second floor, area measuring 120 sq. yds. upto ceiling level, without roof / terrace rights, of free hold built up property bearing MPL. No. 839 to 841,Ward no. XV, situated at Mohalla Mantola, Pahar Ganj, New Delhi - 110055.
Possession taken on 30.09.2022

Name and Address of Borrower / Co-Borrower:
1. Sanjiv Pathak S/o Sova Kanta Pathak, **2. Manisha Kumari** W/o Sanjiv Pathak, **Both at :** H.No. A/60, Street No.7, Near GBSS School, Saboli Mondoli, Mondoli, Extn. North East-110093, **3. M/s Aptana Technologies Pvt Ltd.,** A-37, Sector-60, Noida, Noida, Uttar Pradesh- 201301
Date of Demand Notice : 23.03.2022
Amount of Demand Notice : Rs. 29,62,215.79 (Rupees Twenty Nine Lakh Sixty Two Thousand Two Hundred Fifteen and Paise Seventy Nine Only) as on 23.03.2022
Details of Properties : All that piece and parcel of property Bearing No. A-1/3, area measuring 400 sq. yds. (334.44 sq. mtrs.) forming part of Khasra No. 488/1, situated in the area of Village Molarband, Badarpur, New Delhi - 110044. **As Bounded: East** - Road, **West** - Entry-Stair, **North** - Other Property, **South** - Unit No. C-102
Possession taken on 30.09.2022

Place : New Delhi **Authorized Officer**
Date : 30.09.2022 **Clix Housing Finance Limited**

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR PROVIEW INFRASTRUCTURE PRIVATE LIMITED OPERATING IN REAL ESTATE INDUSTRY AT GHAZIABAD (REGISTERED OFFICE AT DELHI)
(Under Regulation 36A (1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

RELEVANT PARTICULARS

1.	Name of the corporate debtor along with PAN/ CIN/ LLP No.	**PROVIEW INFRASTRUCTURE PRIVATE LIMITED PAN: AAFCP3716Q CIN: U45200DL2008PTC180512**
2.	Address of the registered office	220, Opposite Veterinity Hospital, Village Burari Delhi -110084, India
3.	URL of website	Website of Corporate Debtor: http://proviewinfra.com/index.html
4.	Details of place where majority of fixed assets are located	Corporate Debtor is a Real Estate Company and having its project (Residential) by the name of Officer City Homes at Rajnagar Extn.,Ghaziabad.
5.	Installed capacity of main products/ services	Total No. of Flat is approximately 1596 as per the data received.
6.	Quantity and value of main products/ services sold in last financial year	As per the information the majority of project has already been sold prior to the CIRP Commencement Date. Some portion of the project relating to EWS, club house other facility is still pending.
7.	Number of employees/ workmen	Only one employee till date has been in contact with the RP.
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	The Resolution Applicant can get the said information by sending an email to RP at goelsanyam@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	**Category-A** 1. Any Incorporated Entity being a Public/Private Limited Company/LLP/Body Corporates, Government Organisations/Trusts whether incorporated in India or outside India 2. Minimum Consolidated Net Worth of Rs. 10 Crore as per the Audited Balance Sheet dated 31.03.2022 or 31.03.2021 whichever is latest available. **Category-B** 1. Any Financial Institution/ARC/Private Equity Firm/NBFC's 2. Minimum Asset under Management (AUM) Rs. 50 Crore as per the Audited Balance Sheet dated 31.03.2022 or 31.03.2021 whichever is latest available. **Category-C** 1. Individual/Sole proprietorship/HUF 2. Minimum Consolidated Net Worth of Rs. 10 Crore as per the Audited Balance Sheet dated 31.03.2022 or 31.03.2021 whichever is latest available or Latest Networth Certificate issued by a Chartered Accountant. That in case of Joint/Consortium Application in either category the Net Worth/AUM Criteria is to be computed on a consolidated basis for all Joint Applicant or Consortium Partners as the case may be. **For more information:** The Resolution Applicant can get the said information by sending an email to RP at goelsanyam@gmail.com
10.	Last date for receipt of expression of interest	19-10-2022
11.	Date of issue of provisional list of prospective resolution applicants	29-10-2022
12.	Last date for submission of objections to provisional list	03-11-2022
13.	Process email id to submit EOI	goelsanyam@gmail.com cirp.proviewinfrastructure@gmail.com

Sd/-
Sanyam Goel
Resolution Professional
IBBI/IPA-002/IP-N00138/2017-18/10397
Unit No. 110, First Floor, JMD Pacific Square, Sector 15, Part II, Gurugram, Haryana-122001
For Proview Infrastructure Private Limited
Date: 04.10.2022
Place: Gurgaon

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR NITYA REALTECH PRIVATE LIMITED OPERATING IN REAL ESTATE INDUSTRY AT GHAZIABAD (REGISTERED OFFICE AT DELHI)
(Under Regulation 36A (1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

RELEVANT PARTICULARS

1.	Name of the corporate debtor along with PAN/ CIN/ LLP No.	**NITYA REALTECH PRIVATE LIMITED PAN: AADCN7330C CIN: U70109DL2009PTC194433**
2.	Address of the registered office	220, Opposite Veterinity Hospital, Village Burari Delhi -110084, India
3.	URL of website	Website of Corporate Debtor: http://proviewinfra.com/index.html
4.	Details of place where majority of fixed assets are located	Corporate Debtor is a Real Estate Company and having its project(Residential) by the name of Nitya Homes at Rajnagar Extn.,Ghaziabad
5.	Installed capacity of main products/ services	Total No. of Flat is approximately 308 as per the data received.
6.	Quantity and value of main products/ services sold in last financial year	As per the information the majority of project has already been sold prior to the CIRP Commencement Date. Some portion of the project relating to EWS, club house other facility is still pending.
7.	Number of employees/ workmen	No employee has contacted the RP yet.
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	The Resolution Applicant can get the said information by sending an email to RP at goelsanyam@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	**Category-A** 1. Any Incorporated Entity being a Public/Private Limited Company /LLP/Body Corporates, Government Organisations/Trusts whether incorporated in India or outside India 2. Minimum Consolidated Net Worth of Rs. 10 Crore as per the Audited Balance Sheet dated 31.03.2022 or 31.03.2021 whichever is latest available. **Category-B** 1. Any Financial Institution/ARC/Private Equity Firm/NBFC's 2. Minimum Asset under Management (AUM) Rs. 50 Crore as per the Audited Balance Sheet dated 31.03.2022 or 31.03.2021 whichever is latest available. **Category-C** 1. Individual/Sole proprietorship/HUF 2. Minimum Consolidated Net Worth of Rs. 10 Crore as per the Audited Balance Sheet dated 31.03.2022 or 31.03.2021 whichever is latest available or Latest Networth Certificate issued by a Chartered Accountant. That in case of Joint/Consortium Application in either category the Net Worth/AUM Criteria is to be computed on a consolidated basis for all Joint Applicant or Consortium Partners as the case may be. **For more information:** The Resolution Applicant can get the said information by sending an email to RP at goelsanyam@gmail.com
10.	Last date for receipt of expression of interest	19-10-2022
11.	Date of issue of provisional list of prospective resolution applicants	29-10-2022
12.	Last date for submission of objections to provisional list	03-11-2022
13.	Process email id to submit EOI	cirp.nityarealtech@gmail.com

Sd/-
Sanyam Goel
Resolution Professional
IBBI/IPA-002/IP-N00138/2017-18/10397
Unit No. 110, First Floor, JMD Pacific Square, Sector 15, Part II, Gurugram, Haryana-122001
For Nitya Realtech Private Limited
Date: 04.10.2022
Place: Gurgaon

FORM NO. URC-2
Advertisement giving notice about registration under Part I of Chapter XII of the Act
[Pursuant to section 374(b) of the Companies Act, 2013 and Rule 4 (1) of the Companies (Authorised to Register) Rules, 2016]

1. Notice is hereby given that in pursuance of sub-section (2) of Section 366 of the Companies Act, 2013, an application is proposed to be made after fifteen days hereof but before the expiry of thirty days hereinafter to the **Registrar at Central Registration Centre (CRC), Indian Institute of Corporate Affairs (IICA), Plot No. 6,7, 8, Sector 5, IMT Manesar, District Gurgaon (Haryana), Pin Code-122050** that **"CLAPJOY INNOVATIONS LLP (LLPIN: AAV-4553)"** a LLP firm may be registered under Part I of Chapter XXI of the Companies Act 2013, as a Company limited by shares.
2. **The principal objects of the company are as follows:**
It will be engaged in the business of all kinds of toys import, export, retail, wholesale trading etc.
3. A copy of the draft Memorandum and Articles of Association of the proposed Company may be inspected at the office at **635/14, Faridabad, Haryana 121007**
4. Notice is hereby given that any person objecting to this application may communicate their objection in writing to the **Registrar at Central Registration Centre (CRC), Indian Institute of Corporate Affairs (IICA), Plot No. 6,7, 8, Sector 5, IMT Manesar, District Gurgaon (Haryana), Pin Code-122050,** within twenty one days from the date of publication of this notice, with a copy to the Company at its registered office,
for **CLAPJOY INNOVATIONS LLP**
Sd/-
POOJA ARYA (Designated Partner)
NEHA AGGARWAL (Designated Partner)
Date : 03.10.2022 **Place** : Faridabad

"IMPORTANT"

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RELIANCE Asset Reconstruction

RELIANCE ASSET RECONSTRUCTION COMPANY LIMITED
11TH FLOOR, R-TECH PARK, NIRLON COMPOUND, NEXT TO HUB MALL, OPP. WESTERN EXPRESS HIGHWAY, GOREGAON (E), MUMBAI- 400063.

DEMAND NOTICE

Under Section 13 (2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("Act") read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 ("Rules").

Whereas the undersigned being the Authorised Officer of Reliance Asset Reconstruction Company Limited (RARC)

टाटा कॉपरेट फाइनांशियल सॉल्यूशंस लिमिटेड
पंजीकृत कार्यालय: 11वीं मंजिल, टावर ए, पेरिअनुना विजनेस पार्क, नगपारावय कदम मार्ग, सीमाद पॉस, मुंबई-400013
जीआरआई.: 66719MH1206PTC187552

मांग नोटिस

प्रतिभूति हित (प्रवर्तन) नियम, 2002 (नियमावली) के नियम 3 के साथ पठित वित्तीय आस्तियों का प्रतिभूतिकरण और पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम, 2002 ("अधिनियम") की धारा 13 (2) के तहत

सेवा में,

1. मेसर्स इलेक्ट्रिकल प्राइवेट लिमिटेड, इसके निदेशक के माध्यम से:
ए-10/34, साइट-ए, सेक्टर एरिया सेक्टर, गाजियाबाद-201003 (यूपी)
इसके अलावा: हाउस नं. -14/153, राज नगर, गाजियाबाद -201100, फोन: 9654403848

2. श्री विनोद गर्ग मुरुग और श्रीमती सरिता मुरुग पत्नी श्री विनोद मुरुग
हाउस नं. 14/153, राज नगर, गाजियाबाद-201002, फोन: 9654403848
इसके अलावा: हाउस नं. 496-बी, गली नं. -2, रेलवे रोड, उत्तर प्रदेश-245101

3. श्रीमान नीरज मुरुग पुत्र श्री विनोद कुंद मुरुग और श्रीमान मनीष मुरुग
हाउस नं. 14/153, राज नगर, गाजियाबाद -201002

4. मेसर्स ओम साई एम इंटरप्राइजेज, अपने मालिक के माध्यम और गिरवी मेसर्स टेक्नर्ट अपने पार्टनर के माध्यम से: ए-10/34, साइट-ए सेक्टर सेक इंडस्ट्रियल एरिया, गाजियाबाद-201003 (यूपी)

प्रिय महोदय/महोदया,
दिनांक 14.06.2019 को टीसीएफएलएल द्वारा आपको दिए गए लोन इकिटी (एलएपी) ऋण के तहत आपने के लोन 28.02.2022 के अनुसार ऋण खाता संख्या TCFLA038600001106 3897 के माध्यम से पुनर्गठित जीईसीएल ऋण खाता संख्या- LCFLA035900001106 85932 ऋण खाता संख्या 21780519, ऋण खाता संख्या-TCFLA038600001106 8550 के माध्यम से पुनर्गठित ऋण खाता संख्या- 21780519 अंतर्गत रु 3,30,45,431 /- (रुपये तीन करोड़ तीस लाख पैंतालीस हजार चार सौ इकतीस मात्र) रुपये की राशि टाटा कॉपरेट फाइनेंशियल सर्विसेज लिमिटेड (इसके बाद "टीसीएफएलएल " के रूप में संदर्भित) को देय है। इसके बाद—मार अनुचित के बावजूद, आपने अपने खाते में बकाया किसी भी राशि का भुगतान नहीं किया है जिसे 03.06.2022 को एनपीए के रूप में वर्गीकृत किया गया है। टीसीएफएलएल की ऐसे राशि का भुगतान करने में आपके चूक के कारण,सरफेसि रिजर्व बैंक के दिशानिर्देशों के अनुसार, मैसे ब्वर्ट, टाटा कॉपरेट फाइनेंशियल सर्विसेज लिमिटेड के अधिकृत अधिकारी की शक्तियों का प्रयोग करते हुए, वित्तीय परिसंपत्तियों के प्रतिभूतिकरण और पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम, 2002 के प्रावधानों के अनुसरण में उपरोक्त अधिनियम के धारा 13(2) की एक नोटिस जारी किया गया था जिसमें आपको एक राशि रु. 3,30,45,431 /-(